NATIONAL COMPANY LAW TRIBUNAL BENGALURU BENCH **COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, BENGALURU BENCH, BENGALURU, HELD ON 18.01.2018.

PRESENT: 1. Hon'ble Member(J) Shri Ratakonda Murali

2. Hon'ble Member(T) Dr. Ashok Kumar Mishra

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.	
CA 110/15	TP 141/16	For orders	621A	BMM Cements Ltd. & Anr.	

SL. NAME (IN CAPITAL) **SIGNATURE**

NO. & PHONE NUMBER REPRESENTATION TO WHOM

A. M. SREDHARDAN ADVOCADA

14 - 2 VADINELU FOR - 1-1. Tuly

94483-55070 PETITIONER 12/1/19.

ORDER

Counsel for Petitioner is present. Actually matter is listed today for passing Today Counsel for Petitioner/Applicant filed memo seeking for orders. withdrawal of the Application/Petition. It is reported in the Memo that, Applicant will move with the Central Government u/s 460(B) of the Companies Act 2013 for condonation of delay in filing Form MGT-14. So, on that ground Applicant wanted to withdraw the petition filed for compounding. Even if permission is granted to withdraw the Compounding Application, then the Tribunal has to inform the ROC & R.D about withdrawal of compounding Application. Memo is recorded Application is dismissed as withdrawn.

Further, Registry is directed to intimate with copy of this order to the ROC & R.D

Member (T)

Member (J)